

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 3

CP(IB) No. 325/Chd/Pb/2023

IN THE MATTER OF:

Phoenix Arc Pvt. Ltd. & Anr. ...Petitioners

Vs.

JCT Ltd. ...Respondent

Under Section: 7, IBC 2016

Order delivered on 08.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Manish Jain with Sidhant Jain, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni and Ms. Swati Vashisht, PCA

ORDER

Reply/objection has been filed vide Diary No.03748/14 dated 28.05.2024 along with the receipt of depositing of the cost. The same is taken on record. Rejoinder to the reply has been filed vide Diary No.03748/19 dated 18.06.2024. The same is also taken on record. Short written submissions have not been filed by learned counsel for respondent/Corporate Debtor despite last opportunity. It is stated by learned Senior Counsel for respondent that he has preferred a writ petition in the Hon'ble High Court of Punjab and Haryana seeking proceedings against the respondent/Corporate

Debtor to be stayed. This fact is also admitted by learned counsel for petitioner. Let the matter be listed on 18.07.2024 in the supplementary list, awaiting orders of Hon'ble High Court. If no stay is granted then arguments will be heard on date fixed.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja